

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

CIRCULAR

No: 13/A/GS

Dated: 20.03.2020

It is hereby directed that the Registry shall not entertain the petitions/appeals/revisions unless the provision of law under which it is filed and the particulars of petitioner/applicant/appellant, on whose behalf it is being filed, are mentioned.

It is further directed that no application in a pending case shall be entertained if the provision of law under which it is filed and the particulars of petitioner/applicant/appellant, on whose behalf it is being filed, are not mentioned.

Sd/

(Gita Mittal)
Chief Justice

No: 42531-71/GS/A

Dated: 20.03.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Jammu.
.....for information.
7. Secretary, Jammu and Kashmir High Court Bar Association, Jammu/Srinagar for information.
8. In-charge NIC for uploading the same on the official website of High Court.

Registrar General

29/03/2020